CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.141/MP/2024 along with IA No.29/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 27.8.2008 passed in Petition No. 60 of 2008 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of order dated 27.8.2008 passed in Petition No. 60/2008.
- Petitioner : Inox Wind Energy Limited (IWEL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and Ors.
- Date of Hearing : 28.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Mayank Bughani, Advocate, IWEL Shri Pradeep Mishra, Advocate, RRVPNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the parties are attempting to settle the issues amicably and the matter may, therefore, be deferred for four weeks.

2. Considering the above, the Commission adjourned the matter and the permitted the parties to file the outcome of their discussions, on an affidavit, within six weeks.

3. The Petition will be listed for hearing on **24.7.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)